

was sent indicating that Indian Shipyard can import 30% of the components including the main engine for fitment in indigenously constructed deep sea fishing vessels. Government do not force any entrepreneurs to use any particular type of engine, leaving the choice entirely to the owners.

(c) Does not arise.

Exploitation of Orissa Coast by Multi Purpose Fishing Boats

4888 SHRI SOMNATH RATH : Will the Minister of AGRICULTURE be pleased to refer to the reply given on 4 August, 1988 to Unstarred Question No 1413 regarding Exploitation of Orissa coast by multi-purpose fishing boats and state :

(a) whether multi-purpose boats are permitted to be equipped with shrimping gear ;

(b) whether such boats are fishing for shrimp ;

(c) whether Government have condoned the change of design etc. leading to grave harm to Orissa fishermen ; and

(d) the measures being taken to implement the demands of a wide section of fishermen to revoke permits of such large multi-purpose fishing vessels, which are illegally equipped with shrimp gear ?

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE AND COOPERATION IN THE MINISTRY OF AGRICULTURE (SHRI SHYAM LAL YADAV) : (a) Multi-purpose boats are combination trawlers. They can be equipped for different type(s) of fishing as permitted.

(b) and (c) On the receipt of some allegations regarding shrimp fishing by multi-purpose vessels, a Working Group was constituted which have submitted the report. The report is under consideration of Government.

(d) Government issued a notification dated 29th July, 1987 banning acquisition

of multi-purpose vessels. No permission has been given for acquisition of such vessels since then.

Over-Crowding in Andhra Ports

4889 SHRI T. BALA GOUD : Will the Minister of AGRICULTURE be pleased to state :

(a) whether any follow-up action has been taken consequent on the meeting held in 1987 regarding the issue of having different State Fishery Corporations fish off their own coasts ; and

(b) the progress in this matter in view of the overcrowding in Andhra Ports ?

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE AND COOPERATION IN THE MINISTRY OF AGRICULTURE (SHRI SHYAM LAL YADAV) : (a) and (b) It was explained in the meeting held in 1987 regarding deep sea fishing policy that the State Fishery Corporations operate the vessels from the fishing harbours where the necessary facilities are available. Since the deep sea fishing vessels operate beyond the areas demarcated by the respective State Marine Fishing Regulation Act for operation by mechanised and non-mechanised boats, it was not considered necessary to suggest to the State Corporations to operate their boats from their respective coasts.

Deep Sea Fishing Industry in A.P.

4890. SHRI T. BALA GOUD : Will the Minister of AGRICULTURE be pleased to state :

(a) whether Government are aware of the difficulties faced by deep-sea fishing industry in Andhra Pradesh ;

(b) whether deep-sea boats have not ventured out for fishing as on this date ; and

(c) the steps being taken to ensure that adequate financial support is given to the fishing industry in Andhra Pradesh ?